

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),  
DBA ELECTIONS-2024

No. \_\_\_\_\_/EC/DBA/2024

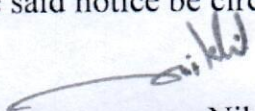
Dated 24.08.2024

To,  
The Worthy President,  
Bar Association of Delhi,  
Tis Hazari Courts, Delhi.

Sir,

This is to inform you that during the verification of the Declaration Forms, most of the applications are found deficient in one form or the other. A notice in this respect has also been annexed with this letter for circulation among the Members of the Bar for adhering to the instruction earlier issued by the Committee.

It is, therefore, requested that the said notice be circulated and displayed at all notice boards for compliance.

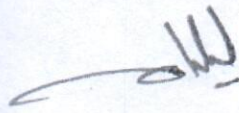
  
Nikhil Chopra  
Chairperson, Election Committee  
Delhi Bar Association 2024

Copy to-

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24 AUG 2024

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Ld. Principal District & Sessions Judge (HQS) for intimation.
- 3) PS to Ld. Principal District & Sessions Judge (HQS), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) In-Charge, Caretaking Branch (HQ), THC, Delhi.
- 6) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.

  
Nikhil Chopra  
Chairperson, Election Committee  
Delhi Bar Association 2024



**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),  
DBA ELECTIONS-2024**

**NOTICE**

During the verification of the Declaration Form, it has come notice of the Committee that most of the Declaration Forms submitted by the Members of the Bar are deficient in one respect or the other.

Most common deficiencies/discrepancies are:-

- 1. Non-signing across the photograph**
- 2. Non-submission of legible documents**
- 3. Non-submission of BCD ID Card**
- 4. Non-submission of DBA ID Card**
- 5. Non self-attestation of documents.**
- 6. Non-submission of complete number of ordersheets/Duplicacy of ordersheets**

A notice in this respect was issued earlier also. However, members are once again requested to adhere to the following instructions:-

*1. Each Declaration Form shall be numbered, on the top left side of the Form.*

*2. All the entries in the Declaration Form shall be clearly filled in with signature of member in blue colour ink. Incomplete form shall not be accepted/summarily rejected.*

*3. The photograph should be original recent photograph of the Member in full Robes and not a computerized copy. Computerized photographs shall not be accepted and declaration form shall be summarily rejected. The photograph should be signed by the Member (preferably with the CD Marker/indelible ink) in such a manner that half of the signature appears in the form and the other other half appears in the photograph.*

*4. Attach a self attested copy of ID Card of DBA or any other Bar Association.*

*5. Attach a self attested copy of ID Card of BCD. (Attach copy).*

*6. Advocate claiming voting rights on the basis of appearances shall furnish the copies of the 12 order sheets reflecting their name either as a lead counsel or as an Assisting counsel, from 01/08/2023 to 31/07/2024. (both dates are inclusive.)*

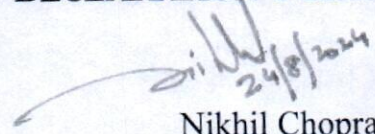
*7. Only those Advocates are eligible to vote, who are enrolled in the DBA till 31/07/2023 and are not in arrears of their subscription as on 31/07/2024 (of the year of the election).*

*8. All the Advocates who are enrolled after 2011 shall submit the All India Bar Examination passing certificate. (Attach copy)*



9. Members to also ensure that the declaration and documents in support are filed in line with directions of the Hon'ble High Court of Delhi in *Lalit Sharma & Ors. Vs. Union of India & Ors. WP(C) 10363/2021* decided on 19/03/2024.

NOTE:- ALL THE DOCUMENTS SUBMITTED BY THE MEMBERS ALONGWITH THE DECLARATION FORM ARE TO BE SELF ATTESTED.

  
24/8/2024

Nikhil Chopra  
Chairperson, Election Committee  
Delhi Bar Association 2024

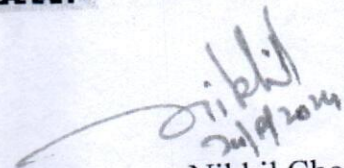
Please use the following QR Codes:-

(i) For access to the judgments of "*Lalit Sharma & Ors Vs. Union of India & Ors*". W.P. (C) 10363/2021 decided on 19.03.2024.



(ii) For access to the judgments of "*P.K. Dash, Advocate & Ors Vs. Bar Council of Delhi*" W.P. (C) No.8106/2010 decided on 31.05.2016



  
24/9/2024

Nikhil Chopra  
Chairperson, Election Committee  
Delhi Bar Association 2024